

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA1793/2024, IA-6035/2021, IA-5997/2021

IN IB-85(ND)/2021

IN THE MATTER OF:

GK Crystal Homes

.... Petitioner/Applicant

Vs.

Ansal Lotus Melange Projects Pvt Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 23.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Mansumyer Singh, Adv. in IA 5997/2021

For the Monitoring : Mr. Abhishek Parmar, Adv.

Committee

For the SRA : Ms. Komal Godhwani, Adv.

ORDER

IA-1793/2024

The Status Report filed by the IRP is taken on record, subject to all just exceptions.

IA **disposed of.**

IA-6035/2021, IA-5997/2021

Ld. Counsel appearing for the SRA seeks three days time to file appropriate substitution application as directed vide order dated 22.03.2024. Time granted as a last and final opportunity.

List the matter **on 10.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)